

day, regular checking of lifting of stocks by the fair price shop owners, surprise visits by the senior officers etc. Recently, Delhi Administration have also introduced a new system of transportation of specified food articles from the F.C.I. godowns to the door steps of fair price shops in a few circles on an experimental basis for making smooth and regular supply of commodities to fair price shops.

M/s. Associated Pharma, Kirti Nagar

244. SHRI RAM BHAGAT PASWAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have tested samples of drugs during 1983 from M/s. Associated Pharma, Kirti Nagar and other firms owned by the owners of M/s. Associated Pharma, Kirti Nagar; and

(b) if so, the number of samples tested there from and the results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS. KUMUD BHEN M. JOSHI): (a) Yes,

(b) 11 samples of drugs were tested out of which one was found below quality. This case is being investigated by the Delhi Administration.

R.P.F. rakshaks

245. SHRI RAM BHAGAT PASWAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of R.P.F. rakshaks dismissed in September, 1983;

(b) whether it is a fact that some of them have not been allowed to continue in service till disposal of their first appeal; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) Two.

(b) Yes Sir, no one is allowed to continue in service during the pendency of appeal

(c) One Rakshak of Southern Railway was dismissed from service for connivance in a case of theft.

The other Rakshak of Northern Railway was dismissed from service consequent on his conviction in a case of murder.

Railway Employees

246. SHRI CHIMAN BHAI MEHTA Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a number of railway employees and officials have been suspended/removed/dissmised during the period from 1.2.1980 to 31.3.1984 in various railway zones on charges of (a) corruption; (b) non-attendance of duty; (c) misbehaviour or misconduct; (d) illegal gratification; and (e) account of rail accidents etc;

(b) if so, the details thereof in each case;

(c) the number of railway employees found guilty of the charges;

(d) the action taken in each case; and

(e) the number of railway employees who have filed cases in various courts, and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) to (e) Information is being collected from the Zonal Railways and will be laid on the Table of the Sabha,